<u>Post Open Offer Report under Regulation 27(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011</u>

POST OPEN OFFER REPORT

IN RESPECT OF OPEN OFFER MADE BY Ms. RACHANA SINGI TO ACQUIRE SHARES OF PARNAMI CREDITS LIMITED ("TARGET COMPANY")

A. NAMES OF PARTIES INVOLVED

| 1. | Target Company (TC) | Parnami Credits Limited |
|----|--|-------------------------|
| 2. | Acquirer | Ms. Rachana Singi |
| 3. | Persons acting in concert with Acquirer (PAC(s)) | Not Applicable |
| 4. | Manager to the Open Offer | Hem Securities Ltd. |
| 5. | Registrar to the Open Offer | Mas Services Ltd. |

B. DETAILS OF THE OFFER

Whether conditional offer: NoWhether voluntary offer: NoWhether competing offer: No

C. ACTIVITY SCHEDULE

| S.No | Activity | Due dates as specified in the SAST Regulations- In the draft Letter of Offer | Revised dates in the Letter of Offer | Actual Dates |
|------|-----------------------------------|---|--|----------------|
| 1. | Date of the Public | February 08, | February 08, | February 08, |
| | Announcement (PA) | 2018 | 2018 | 2018 |
| 2. | Date of publication of the | February 16, | February 16, | February 16, |
| | Detailed Public Statement | 2018 | 2018 | 2018 |
| | (DPS) | | | |
| 3. | Date of filing of draft letter of | February 26, | February 26, | February 26, |
| | offer (LOF) with SEBI | 2018 | 2018 | 2018 |
| 4. | Date of sending a copy of the | February 26, | February 26, | February 26, |
| | draft LOF to the TC and the | 2018 | 2018 | 2018 |
| | concerned stock exchanges | | | |
| | (SE) | | | |
| 5. | Date of receipt of SEBI | March 20, 2018 | April 26, 2018 | April 26, 2018 |
| | Comments | | and May 15, | and May 15, |
| | | | 2018 * | 2018 * |
| 6. | Date of dispatch of LOF to | April 02, 2018 | June 26, 2018 | June 26, 2018 |
| | the shareholders / custodian | | | |

| | in case of Depositary Receipts | | | |
|-----|--------------------------------|----------------|------------------|---------------|
| 7. | Dates of price revisions / | April 03, 2018 | June 28, 2018 | June 28, 2018 |
| | offer revisions (if any) | | | |
| 8. | Date of publication of | April 04, 2018 | June 29, 2018 | June 29, 2018 |
| | recommendation by the | | | |
| | independent directors of the | | | |
| | TC | | | |
| 9. | Date of issuing the offer | April 06, 2018 | July 02, 2018 | July 02, 2018 |
| | opening advertisement | | | |
| 10. | Date of commencement of the | April 09, 2018 | July 03, 2018 ** | July 03, 2018 |
| | tendering period | | | |
| 11. | Date of expiry of the | April 20, 2018 | July 16, 2018 | July 16, 2018 |
| | tendering period | - | | |
| 12. | Date of making payments to | May 08, 2018 | July 30, 2018 | July 26, 2018 |
| | shareholders / return of | • | | - |
| | rejected shares | | | |

^{*} There is no revision in offer price as such by the Acquirer. As per the direction given by SEBI vide letter dated May 15, 2018, the offer price has been revised from Rs. 11.59 to Rs. 11.75 per Equity Share (i.e. inclusive of interest payment@ 10% per annum for delay in payment beyond the scheduled payment date i.e. Tuesday, June 12, 2018, being the last date for payment of consideration under the offer in accordance with the timelines as stipulated under SEBI (SAST) Regulations, 2011.

D. DETAILS OF PAYMENT CONSIDERATION IN THE OPEN OFFER

| S.No. | Item | Details |
|-------|---|---------------------------------------|
| 1. | Offer Price for fully paid shares of TC (Rs. per | Rs. 11.75 {Rs. 11.59 (Rupees Eleven |
| | share) | and Paise Fifty Nine only) + Rs 0.16* |
| | | (Paise sixteen only) per Equity |
| | | Share} |
| 2. | Offer Price for partly paid shares of TC, if any | Not Applicable |
| 3. | Offer Size (No. of Shares accepted x Offer Price | Rs. 13884152.50 (Rs. 13695091.70 + |
| | per Share) | Rs 189060.80**) |
| 4. | Mode of payment of consideration (cash or | Cash |
| | shares or secured listed debt instruments or | |
| | convertible debt securities or combination) | |
| 5. | If mode of payment is other than cash, i.e. through | Shares/Debt or Convertibles: |
| a. | Details of offered security | Not Applicable |
| | Nature of the security (shares or debt or | |
| | convertibles) | |
| | Name of the company whose securities | |
| | have been offered | |
| | Salient features of the security | |
| b. | Swap Ratio (ratio indicating the number of | Not Applicable |

^{**} the date has been calculated from June 18, 2018, being the date of receipt of Reserve Bank of India's (RBI) approval by the target Company and based on the letter dated May 15, 2018 from SEBI wherein SEBI has granted extension for commencement of the tendering period not later than 12 working days from the date of receipt of RBI approval subject to the payment of interest to the shareholders @ 10% per annum. The revised schedule was released in Corrigendum to DPS and Pre-Offer Advertisement dated on June 26, 2018 and July 02, 2018 respectively in the same newspapers in which the DPS was released.

| securities of the offeree company vis-à-vis shares | |
|--|--|
| of TC) | |

^{*} Rs 0.16 per Equity share has been paid by way of interest at the rate of 10% p.a. on the Offer Price, for delay in making the payment beyond the Schedule Date, i.e. June 12, 2018 (Tuesday) on account of delay in receipt of approval from Reserve Bank of India ("RBI"), in accordance with the provisions of Regulations 18 (11) of SEBI (SAST) Regulations, 2011.

E. DETAILS OF MARKET PRICE OF THE SHARES OF TC:

1. Name of the Stock Exchange where the shares of TC have been most frequently traded during 12 calendar months period prior to PA (February 2017 to January 2018), and the volume of trading relative to the total outstanding shares of the Target Company. The details are as under:

| Name Of the Stock Exchange | Number of Shares Traded during the 12 calendar months prior to the month of PA | Total Outstanding Shares | Trading Turnover (in terms of % to total listed equity shares) |
|-------------------------------|--|--------------------------------|--|
| BSE Limited | 11,64,171 | 33,52,800 | 34.72% |

The Equity Shares of the Target Company is listed on BSE Limited, Mumbai ("BSE") and are frequently traded during the Twelve (12) calendar months preceding the month in which PA was made.

2. Details of Market Price of the shares of TC on the aforesaid Stock Exchange in the following format:

| S.No | Particulars | Date | Opening Price Per share (in Rs.) | Closing Price Per share (in Rs.) |
|------|---|----------------------------------|--|--|
| 1. | 1 trading day prior to the PA date | February 7, 2018 | Not traded | Not traded |
| 2. | On the date of PA | February 8, 2018 | Not traded | Not traded |
| 3. | On the date of DPS | February 16, 2018 | 13.81 | 13.81 |
| 4. | On the date of commencement of the tendering period | July 3, 2018 | Not traded | Not traded |
| 5. | On the date of expiry of the tendering period | July 16, 2018 | 11.20 | 11.20 |
| 6. | 10 working days after the last date of the tendering period | July 30, 2018 | Not traded | Not traded |
| 7. | Average market price during the tendering period (viz. Average of the volume weighted market prices for all | July 3, 2018 to July 16, 2018 | 11.5 | 5 |

^{**} Total consideration paid out as interest is calculated as number of Equity Shares accepted multiplied by Rs.0.16 per Equity Share.

| | the days) | | |
|----|---------------------------------|------------------|-------|
| 8. | Average of the weekly high | February 08, | 13.97 |
| | and low of the closing prices | 2018 to July 16, | |
| | of the shares during the | 2018 | |
| | period from the date of PA till | | |
| | the closure of the offer | | |

(Source: www.bseindia.com)

F. DETAILS OF ESCROW ARRANGEMENTS:

1. Details of creation of Escrow Account, as under:

| Date(s) of creation | Amount (Rs.) | Form of escrow account (Cash or Bank guarantee (BG) or Securities) (In case escrow consists of BG or securities, at least 1% consideration is to be deposited in cash; the same may be indicated separately) |
|---------------------|--------------|--|
| February 09, 2018 | 53,07,769* | Cash |

^{*}The Acquirer had initially deposited therein an amount of Rs. 52,35,493/- (Rupees Fifty Two Lakh Thirty Five Thousand Four Hundred Ninety Three Only) in cash which was 25% of the maximum consideration payable under the offer. However, in line with the SEBI letter dated May 15, 2018, the offer price has been revised to include interest @ 10% per annum, payable on account of delay in payment beyond the scheduled payment date. Accordingly, the Acquirer had deposited an additional amount of Rs. 72,276 (Seventy Two Thousand two hundred and seventy six only), in cash, so that the amount initially deposited along-with the additional amount deposited in the escrow account is 25% of the maximum consideration payable under the offer.

- 2. For such part of escrow account, which is in the form of cash, the following details are:
 - Name of the Scheduled Commercial Bank where cash is deposited: Kotak Mahindra Bank Limited under the name and title of "PCL OPEN OFFER HSL ESCROW AC" Account No: 6211879794.
 - ii. Indicate when, how and for what purpose the amount deposited in escrow account was released, as under:

| | Release of Escrow Account | | | | | | | | |
|---------------------------------------|---------------------------|----------------|--|--|--|--|--|--|--|
| Purpose | e Date | | | | | | | | |
| Transfer from Special | 24.07.2018 | 1,38,44,153 | | | | | | | |
| Escrow Account to Buying | | | | | | | | | |
| broker's account | | | | | | | | | |
| Amount released to | Not Yet | Not Applicable | | | | | | | |
| Acquirers | | | | | | | | | |
| Upon withdrawal | | | | | | | | | |
| of Offer | | | | | | | | | |
| Any other purpose | | | | | | | | | |
| (to be clearly | | | | | | | | | |
| specified) | | | | | | | | | |
| Other entities on | | | | | | | | | |
| forfeiture | | | | | | | | | |

3. For such part of Escrow which consists of Bank Guarantee (BG) / Deposit of Securities, provide the following details:

• For Bank Guarantee

| Name | of | Amount | of | Date | of | Validity | | Date | of | Purpose |
|------|----------------|-----------|----|-------------|----|-----------|----------|------------|----|------------|
| Bank | | Bank | | creation/ | | period | of | Release | if | of release |
| | | Guarantee | | revalidatio | on | Bank | | applicable | | |
| | | | | of guarant | ee | Guarantee | : | | | |
| | Not Applicable | | | | | | | | | |

• For Securities

| Name of | Type of | Value of | Margin | Date of | Purpose of | |
|----------------|----------|-------------|------------|-------------|------------|--|
| Company | security | securities | considered | Release, if | release | |
| whose | | as on date | while | applicable | | |
| security is | | of creation | depositing | | | |
| deposited | | of escrow | the | | | |
| _ | | account | Securities | | | |
| Not Applicable | | | | | | |

G. DETAILS OF RESPONSE TO THE OPEN OFFER:

| Shares Proposed to | | Shares ter | ndered | Response | Shares Accepted Sha | | Shares R | hares Rejected | |
|--------------------|---------|------------|----------|-----------|---------------------|----------|----------|----------------|--|
| be Acquir | red | | | Level | | | | | |
| No | % to | No. | % w.r.t. | (C) / (A) | No | % w.r.t. | No. | Reasons | |
| | Equity | | (A) | | | (C) | (C)-(F) | | |
| | Share | | , , | | | ` ' | . , , , | | |
| | Capital | | | | | | | | |
| (A) | (B) | (C) | (D) | (E) | (F) | (G) | (H) | (I) | |
| 18,06,900 | 25.99%* | 11,81,630 | 16.99%* | 0.65 | 11,81,630 | 100% | NIL | NA | |

^{*} Based on post preferential holding which is pending

H. PAYMENT OF CONSIDERATION

| Due date for paying consideration to shareholders whose shares have been accepted | Actual date of payment of Consideration | Reasons for delay beyond the due date | |
|---|--|--|--|
| July 30, 2018 | July 26, 2018 | There was no delay in payment of Consideration to shareholders | |

- Details of Special Escrow Account: **Kotak Mahindra Bank Limited under the name and** title of "PCL OPEN OFFER HSL SPECIAL ESCROW A/C" Account No: 6211879800
- Details of the manner in which consideration (where consideration has been paid in cash), has been paid to shareholders whose shares have been accepted:

| Mode of paying the | No. of Shareholders | Amount of Consideration (in |
|------------------------|---------------------|-----------------------------|
| consideration | | Rs.) |
| Physical mode | 2 | 2,350.00 |
| Electronic mode (ECS/ | 81 | 1,38,81,802.50 |
| direct transfer, etc.) | | |

I. PRE AND POST OFFER SHAREHOLDING OF THE ACQUIRER IN THE TARGET COMPANY:

| S. No | Shareholding of Acquirer | No of shares | % of Share Capital of TC as on closure of tendering period |
|----------|--|--------------|--|
| 1. | Shareholding before PA | 6,51,002 | 19.42% |
| 2. | Shares acquired by way of a Share Purchase Agreement | 8,94,898 | 26.69% |
| 3. | Shares acquired after the PA but before 3 working days prior to commencement of tendering period - Through market purchases - Through negotiated deals/off market deals | NIL NIL | 0.00 0.00 |
| 4. | Shares acquired in the Open Offer | 11,81,630 | 35.24% |
| 5. | Shares acquired during exempted 21-day period after offer (if applicable) | NIL | NIL |
| 6. | Post-Offer Shareholding | 27,27,530* | 81.35%* |

^{*} Without considering proposed preferential allotment which is pending due BSE In-principle approval.

J. GIVE FURTHER DETAILS, AS UNDER, REGARDING THE ACQUISITIONS MENTIONED AT POINTS 3, 4 & 5 OF THE ABOVE TABLE:

| 1. | Name(s) of the entity who acquired the shares | N.A. |
|----|--|------|
| 2. | Whether disclosure about the above entity(s) was given | N.A. |
| | in the LoF as either Acquirers or PACs | |
| 3. | No of shares acquired per entity | N.A. |
| 4. | Purchase price per share | N.A. |
| 5. | Mode of acquisition | N.A. |
| 6. | Date of acquisition | N.A. |
| 7. | Name of the Seller in case identifiable | N.A. |

K. PRE AND POST OFFER SHAREHOLDING PATTERN OF THE TARGET COMPANY:

| S.N | Class Of Entities | | Shareholding in a TC | | | |
|-----|---|-----------|-------------------------------|-------------|----------------------------|--|
| 0 | | Pre-Offer | | Post- Offer | | |
| | | No. | % of the Voting Capital | No. | % of the Voting Capital | |
| 1. | Acquirers | 6,51,002 | 19.42% | 27,27,530 | 81.35% | |
| 2. | Erstwhile Promoters (persons who cease to be Promoters pursuant to the Offer) | 8,94,898 | 26.69% | NIL | NIL | |
| 3. | Continuing Promoters (Promoter Group) | NA | NA | NA | NA | |
| 4. | Sellers if not in 1 and 2 | NA | NA | NA | NA | |
| 5. | Other Public Shareholders | 18,06,900 | 53.89%* | 6,25,270 | 18.65%* | |
| | TOTAL | 33,52,800 | 100.00% | 33,52,800 | 100.00% | |

^{*} Without considering proposed preferential allotment which is pending due BSE In-principle approval. The post preferential holding of acquirer shall be 91.00% after allotment.

L. Details of Public Shareholding in Target Company

| S.No | Particulars | No. Of Shares | % of the Voting |
|------|--|---------------|-----------------|
| | | | Capital |
| 1. | Indicate the minimum public | 8,38,200 | 25.00% |
| | shareholding the TC is required to | | |
| | maintain for continuous listing | | |
| 2. | Indicate the actual public shareholding | 6,25,270* | 18.65%* |
| | and if it has fallen below the minimum | | |
| | public shareholding limit, delineate the | | |
| | steps which will be taken in accordance | | |
| | with the disclosures given in the LoF | | |

^{*} Since the post Offer holding of the Acquirer in the Target Company exceeds the maximum permissible non-public shareholding as per Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (the "LODR Regulations") read with Rule 19A of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), the Acquirer has undertaken to reduce its shareholding to the level stipulated in the SCRR within the time specified in the SCRR.

M. OTHER RELEVANT INFORMATION, IF ANY: None
